

घौर गन्धर्वती तथा दूध पिलाने वाली महिलाओं के लाभ के लिए मुक्त फीडिंग कार्यक्रमों हेतु राज्य को 3,444 मीटरी टन उपहार दुग्ध-पूर्ण का आवंटन किया गया है। 70 मीटरी टन बिस्कुट और 12 मीटरी टन सूखी किसानों का आवंटन किया गया है।

स्वास्थ्य तथा परिवार नियोजन मन्त्रालय ने कमी की स्थिति से उत्पन्न होने वाली बीमारियों का रोकने अथवा उनका मुकाबला करने के लिए पर्याप्त मात्रा में विटामिन की गोदियां, बेबी खाद्य, दवाइयां आदि भी भ्रालट की हैं।

372 करोड़ रुपये की अनुमानित लागत की पीने के पानी की योजनाएं मंजूर की गयी हैं। मुम्बई के कुएं खोदने के लिए 4 रिंग भी बजट में दिए हैं। वित्त मन्त्रालय ने सहायता कार्यों के लिए 90 लाख रुपये का एक ऋण मंजूर किया है। खाद्य तथा कृषि मन्त्रालय ने उर्वरक, कीटनाशक दवाइयां तथा बीजों जैसे इनपुट खरीदने के लिए 628.52 लाख रुपये का अल्पकालीन ऋण स्वीकार किया है।

कुछेक स्वीडिश संगठन राज्य में मुक्त भण्डारे चला रहे हैं। उनकी मदद करने के लिए अब तक उन्हें लगभग 281 मीटरी टन सूखे इन्फार्मिक कीमत पर दी गयी है। प्रधान मन्त्री सूखा सहायता निधि से उत्तर प्रदेश में स्वीडिश संगठनों को मुक्त भण्डारे चलाने के लिए अब तक 651 मीटरी टन गेहूँ दी गयी है। खाद्य विभाग ने सेना से 6 जीपें और 4 ट्रक खरीदे हैं और वे उत्तर प्रदेश सूखा सहायता समिति को चलाने के लिए दिए गए हैं। रामकृष्ण मिशन को एक जीप दी गयी है और उन्हें एक और जीप दी जा रही है। उत्तर प्रदेश सरकार को विदेशों से सहायता कार्यों के लिये उपहार रूप में प्राप्त ट्रकों में से 10 ट्रक आर्बिट्रिय किये गये हैं।

Declaration of Famine in Bihar

- *194. Shri K. Anuradham:
Shri V. K. Swaminatha Menon:
Shri K. M. Abraham:

Shrimati Suseela Gopalan:

Shri Umanath:

Shri F. P. Esthose:

Shri Madhu Limaye:

Dy. Ram Manohar Lohia:

Shri S. M. Banerjee:

Shri George Fernandes:

Shri Yashpal Singh:

Shri S. C. Samanta:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government were not in favour of some Districts of Bihar being declared as famine areas by the State Government; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) and (b). The declaration of any area in the State as famine area is entirely within the competence of the State Governments and it is not necessary for them to consult the Government of India before the issue of declaration of this type. The Bihar Government, however, consulted the Govt. of India informally in the matter and were advised that everything possible was being done both by the State and Central Governments to relieve distress and that there was little advantage in declaring famine at that stage. They were also told that on the other hand, there was danger that such a declaration might create a psychology of greater scarcity, might lead to a rise in the prices of foodgrains in the open market and might send the foodgrains underground.

Election Petitions

- *157. Shri S. R. Damani:
Shri Bibhu Mishra:
Shri K. N. Tiwary:
Shri Sradhakar Sengupta:
Shri Chintamani Pandgrihi:
Shri Sharda Nand:
Shri Bharat Singh Chakrabarti:
Shri Kanti Singh:
Shri Yashpal Singh:

Shri R. S. Vidyarthi:
 Shri Rane:
 Shri Ram Kishan Gupta:
 Shri Mohsin:
 Shri Sezhiyan:

Will the Minister of Law be pleased to state:

(a) the number of Election Petitions which have been filed with reference to the recent General Elections against candidates elected to Lok Sabha and State Assemblies respectively;

(b) how the number compares with the Election Petitions filed after the First, Second and Third General Elections; and

(c) the time likely to be taken for their disposal?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) 314 election petitions have been filed before the High Courts out of which 268 relate to Assembly elections and 46 to Lok Sabha elections. 56 petitions relating to elections to Jammu & Kashmir Legislative Assembly have been filed before the Election Commission in accordance with Jammu & Kashmir Representation of the People Act.

(b) The number of election petitions filed in the 1st, 2nd and 3rd General Elections is as follows:—

House of the People	Legislative Assembly	Total
1952	39	286
1957	59	413
1962	46	298

(c) It is not possible to give any estimate of the time likely to be taken by the High Courts in disposing of the petitions filed before them.

Famine Code

*158. Shri P. K. Deo:
 Shri K. P. Singh Deo:
 Shri Dhirendranath:
 Shri Sidheshwar Prasad:

Shri Hem Raj:
 Shri Sradhakar Supakar:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Famine Code has lately been revised in the context of the present conditions in the country; and

(b) if so, the salient features thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) and (b). Certain provisions of the State Famine|Scarcity Codes|Manuals were modified by the concerned State Governments in the context of the post-Independence conditions. Two notes bringing out the salient differences between the old codes and the position obtaining last year, were placed on the Table of the Sabha on 9th August, 1966 and 7th April, 1967.

Road Transport Taxation Inquiry Committee's Report

*159. Shri Ram Kishan Gupta:
 Dr. Ranen Sen:
 Shri D. C. Sharma:
 Shri Ramachandra Ulaka:
 Shri Dhuleshwar Meena:
 Shri Heerji Bhai:
 Shri K. Pradhani:

Will the Minister of Transport and Shipping be pleased to refer to the reply given to Unstarred Question No. 478 on the 4th April, 1967 and state:

(a) whether Government have since considered the report of the Road Transport Taxation Inquiry Committee;

(b) if so, the result thereof; and

(c) the decisions taken thereon?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) The Committee's interim report is still under consideration.

(b) and (c), Do not arise.